

# CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL

WTC BUILDING, FKCCI COMPLEX, KG ROAD, BANGALORE 560009

PH. 080- 22385861 FAX 080-22385863 WEBSITE: cestatnew.gov.in

ID 10/2019

Date: 23.10.2019

To

Shri. Ashwani Kumar Pandey,  
209, Om Shree Saidham CHS,  
Ahdheri Ghatkoper Link Road,  
Above Disha Hospital, Asalfa Nagar,  
Ghatkoper(W),  
Mumbai – 400 084.

Sub: Reply of RTI application

Sir

1. Please refer your RTI application RTI/01/2019 dated 25.08.2019 filed to the CPIO. Under Secretary(AD IC CESTAT), New Delhi-110001. The said application was transferred to this office by the CPIO, CESTAT, NewDelhi vide letter F.No. 14-41/CESTAT/CPIO-ND/2019 dated 04.10.2019 and received on 09.10.2019. The information relating to this Bench is as follows:

Reply to Q. 9:

Hon'ble Shri. S.S. Garg, Member(Judicial) of this Bench is not registered in the biometric attendance as per the head quarters circular F.No.13012/11/Biometric/CESTAT/CT dated 22.02.2016(copy enclosed).

Reply to Q. 15:

Hon'ble Shri. P. Anjani Kumar, Member(Technical) is posted in CESTAT Mumbai.

Reply to Q. 23

Hon'ble Members are exempted from the Biometric system as per the head quarters circular F.No.13012/11/Biometric/CESTAT/CT dated 22.02.2016(copy enclosed).

2. The applicant is having liberty to clarify any issue relating with the information and having liberty to see/inspect the records on prior appointment if he feels so before going to appeal.
3. It is important to note that only such information can be supplied under the RTI act which is available and existing and is held by the public authority or is held under the control of the public authority. The Public Information Officer is not supposed to create information that is not a part of the record of the public authority. The Public Information Officer is also not required to furnish information which require drawing inference and/or making of assumptions, or to interpret information or to solve the problems raised by the applicant.
4. The First Appellate Authority is Shri. S.S. Garg, Member (Judicial), CESTAT, WTC Building, FKCCI Complex, K.G. Road, Bangalore – 560009. (Tel 080- 22385860).

Kindly acknowledge the receipt of the information.

Yours faithfully

(Uma Shankar Verma)

Assistant Registrar

Copy to: CPIO, CESTAT, NewDelhi.



4872016

29

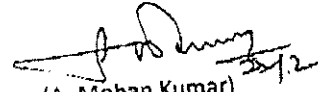
F. No.13012/11/Biometric/CESTAT/CT  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi-110066

Date: 22.02.2016

CIRCULAR

Sub: Biometric Attendance System in CESTAT.

It has been noticed that not all regional Benches of CESTAT has installed Biometric Attendance System for marking attendance and to ensure punctuality. Complaints have been received from the public that the office staff are regularly coming late and leaving the office before the closure of office hours. Rule 3 (1) (ii) of CCS (Conduct) Rules, 1964 mandates that every government servant shall at all times maintain devotion to duty. Habitual late attendance is viewed as conduct unbecoming of a government servant and disciplinary action may be taken against such a government servant. Hence it is informed that punctuality in attendance, not to mention remaining in office during office hours and not to leave before office hours, is to be observed by all officers. Accordingly, Hon'ble President has directed that all officers and staff from the level of deputy registrar shall register in the biometric portal and mark their attendance. Steps are already taken to install uniform biometric machines in all regional Benches where they are not already installed and it is the responsibility of the Head of Office to make it operational and maintain it with periodical review of its functioning including its storage. The software may be installed in the system of the Head of Office and the officer who is immediately supervising the registry. The free software "Time Viewer" shall be downloaded and this will enable the head quarter to review the attendance. A compliance report may be sent to the undersigned within a month's time.

  
(A. Mohan Kumar) 22/2

Registrar

Copy to:

1. All DRs/ARs in regional Benches
2. SPS to Hon'ble Members in regional Benches
3. Under Secretary, Ad 1 C, M/O Finance, D/O Revenue



28

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**1<sup>st</sup> FLOOR, HMWSSB BUILDING, REAR PORTION,**  
**KHAIRATABAD, HYDERABAD-500004**  
(Tel. No.040-23312247, Fax No. 040- 23312246)

F.NO 19/CESTAT/HYD/ RTI/18  
CPIO ID no. 05/HYD/RTI2019

Dated: 25.10.2016

*Delhi*  
(CPIO ID 14-41/2019)

To,  
Sh. Ashwani Kumar Pandey,  
209, Om Shree Saidham CHS,  
Andheri Ghatkopar Link Road,  
Above Disha Hospital, Asalfa Nagar,  
Ghatkopar(W), Mumbai-400 084

*Sh. Mallesh SL*  
*Imply*  
*30/10/19*

Sub: Reply of RIT application

Sir,

Please refer to your RTI application RTI/01/2019 DT. 25.08.2019 filed to the CPIO , Under Secretary (AD IC CESTAT), New Delhi 110001. The said application was transferred to this office by the CPIO, CESTAT, New Delhi vide letter F.no. 14-41/CESTAT/CPIO-ND/2019 DT. 04.10.2019 and received to this office on 07.10.2019 .The information relating to this bench is as follows:

Reply to Q. No. 16: **Data not available .**

(Hon'ble Member(Technical) Sh.P.V.Subba Rao , of this bench is not registered in Biometric attendance system as per the Head Quarter's circular F.no. 13012/11/Biometric/CESTAT/CT dt. 22.02.2019(copy enclosed) ).

2. The applicant is having liberty to clarify any issue relating with the information and having liberty to see/inspect the records on prior appointment if he feels so before going to appeal.

3. It is important to note that only such information can be supplied under the RTI act which is available and existing and is held by the public authority or is held under the control of public authority. The public information officer is not supposed to create information that is not a part of the record of the public authority. The public information officer is also not required to furnish information which require drawing inference and/or making of assumption or to interpret information or to solve the problem raised by the applicant.

4. If the applicant has any grievances, may file an appeal under Section 19 of RTI Act with in 30 days before first appellate authority ( RTI ) CESTAT Hyderabad address mentioned above. Kindly acknowledge the receipt of the information.

Yours Faithfully,



Assistant Registrar &  
CPIO,CESTAT,Hyderabad

*Ashu*

Copy to: CPIO, CESTAT, New Delhi

To

CPIO

CUSTOMS EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
WEST BLOCK No. **II**,  
R.K. PURAM, NEW DELHI-66.

File No 10/RTI/CESTAT/Alld/2019  
Customs, Excise & Service Tax Appellate Tribunal  
Old Red Building, 38, MG Marg, Civil Lines  
Allahabad

Dated: 15/10/2019

To,  
Ashwani Kumar Pandey  
209, Om shree Saidham CHS,  
Andheri ghatkopar link road,  
Above disha hospital, Asalpha Nagar,  
Ghatkopar (W), Mumbai-84

Subject: Information sought under RTI Act- reg

Reference: Your RTI /01/2019 dated 25/08/2019 and CPIO Allahabad RTI  
No 10/RTI/CESTAT/ALLD/19 - reg

Sir,

With reference to the above application received at this Bench on 25/08/2019. It is important to note that only such information can be supplied under RTI Act which is available and existing and held by the Public Authority or is held under the control of the public authority. The Public information Officer is not supposed to create information that is not a part of the record of the public authority. The Public Information Officer is also not required to furnish information which require drawing of inference and /or making of assumption; or to interpret information; or to solve the problems raised by the applicant. In this connection, the para wise reply/information is as under :-

(Q.1, Q.3 to Q.12, Q.14 to Q.24) - Not Pertain to CESTAT, Allahabad  
(Q.2 & Q.13) - Biometric Attendance record of Hon'ble Ms. Archana Wadhwa, Member (Judicial) and Hon'ble Sh. Anil G. Shakkarwar, Member (Technical) is not available in CESTAT, Allahabad.

The above said reply is based on available records in this office. Apart from this if required, you may also inspect the files/register in respect of your queries (for further details) with prior appointment of the CPIO.

Yours faithfully,

16/10/19

( Mukesh Gupta )  
CPIO/Assistant Registrar  
T/No 0532-2400333

**Note:** If you are aggrieved by this order, you may file an appeal under section 19 of RTI Act before Hon'ble Sh. Anil G. Shakkarwar, Member (Technical) CESTAT, Allahabad, First Appellate Authority, within 30 days after receipt of this order

Copy to: -

1. AR, Computer Section, CESTAT, Allahabad (with application copy)
2. CPIO, CESTAT, New Delhi.





26

RTI MATTER

F. No. R.20011/132/2019- Ad. 1C(CESTAT)

Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*\*\*

North Block, New Delhi,  
Dated 19<sup>th</sup> September, 2019

To,

✓  
The CPIO  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi-66

Sh. Mahesh Chandra Singh  
18/9/19  
Sh.

**Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.**

Sir,

I am to refer to RTI Application dated 25.08.2019 filed by Sh. Ashwani Kumar Pandey, Mumbai received in this office on 18.09.2019. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provision of the RTI Act-2005.

**Encl: - As above**

~~18/9/19~~  
Your faithfully,

(S. Bhowmick)

Under Secretary to the Government of India/ CPIO

Tele:23095359

**Copy to:** Sh. Ashwani Kumar Pandey, 209, OM Shree Sai dham CHS. Andheri Ghatkopar link road, Above Disha Hospital, Asalfa Nagar, Ghatkopar(W), Mumbai – 84: For Information.

2938/R  
1/10/19



28  
Customs Excise & Service Tax  
Appellate Tribunal  
09 OCT 2019  
ALLAHABAD  
by post

**F. No. 14-41/CESTAT/CPIO-ND/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

CPIO ID No. 14-41/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Ashwani Kumar Pandey (No. Nil dated 25.08.2019) **received by transfer from U.S. Ad.1C**, in this office on 03.10.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-41/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 23.10.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 04.10.2019

**For Compliance to:**

1. Registrar (CESTAT), New Delhi.
2. CPIO, CESTAT Allahbad. -
3. CPIO, CESTAT, Chandigarh. -
4. CPIO, CESTAT, Mumbai. -
5. CPIO, CESTAT, Ahmedabad. -
6. CPIO, CESTAT, Chennai. -
7. CPIO, CESTAT, Hyderabad. -
8. CPIO, CESTAT, Bangalore. -
9. CPIO, CESTAT, Kolkata. -

104/CR/19

09/10/19

PTO



**Copy to: (For Information)**

1. Sh. Ashwani Kumar Pandey,  
209, OM Shree Saidham CHS, Andheri Ghatkoper  
Link Road, Above Disha Hospital, Asalfa Nagar,  
Ghatkoper (W), Mumbai-84.
2. Sh. S. Bhowmick,  
U.S. to the Govt. of India, Ad.1C (CESTAT),  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.

313  
18/09/2019

RTI/01/2019

25 Aug 2019

23

To-  
The CPIO  
Under Secretary (AD IC. CESTAT )  
Room No. 245-A  
North Block, New Delhi  
PIN- 110001

Sub- Information under RTI Act, 2005

Sir,

With due regards I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

- Q. 1. Please provide the copy of biometric attendance of **Hon'ble Justice Sri Dilip Gupta, President** of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.
- Q 2 - Please provide the copy of biometric attendance of **Hon'ble Ms. Archana Wadhawa, Member (Judicial)** of Customs, Excise and Service Tax Appellate Tribunal Allahabad.
- Q 3 - Please provide the copy of biometric attendance of **Hon'ble Sri Ashok Jindal Member (Judicial)** of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.
- Q 4 - Please provide the copy of biometric attendance of **Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 5 - Please provide the copy of biometric attendance of **Hon'ble Sri Anil Chaudhary, Member (Judicial), Delhi** of Customs, Excise and Service Tax Appellate Tribunal.
- Q 6 - Please provide the copy of biometric attendance of **Hon'ble Sri S.K Mohanti, Member (Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 7 - Please provide the copy of biometric attendance of **Hon'ble Sri Ramesh Nair, Member (Judicial), Ahmedabad** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 8 - Please provide the copy of biometric attendance of **Hon'ble Ms. Sulekha Beevi C.S, Member (Judicial), Chennai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 9 - Please provide the copy of biometric attendance of **Hon'ble Shri S.S.Garg, Member (Judicial), Bangalore** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 10 - Please provide the copy of biometric attendance of **Hon'ble Shri P.K.Choudhary, Member (Judicial), Kolkata** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 11 - Please provide the copy of biometric attendance of **Hon'ble Shri Raju, Member (Technical), Ahmedabad** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 12 - Please provide the copy of biometric attendance of **Hon'ble Shri C J Mathew, Member (Technical), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 13 - Please provide the copy of biometric attendance of **Hon'ble Shri Anil G. Shakkwar, Member (Technical), Allahabad** bench of Customs, Excise and Service Tax Appellate Tribunal

18/9

19/9/19  
19/9/19

o/c

22

- Q 14 - Please provide the copy of biometric attendance of **Hon'ble Shri Bijay Kumar, Member(Technical), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 15 - Please provide the copy of biometric attendance of **Hon'ble Shri P. Anjani Kumar, Member(Technical), Bangalore** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 16 - Please provide the copy of biometric attendance of **Hon'ble Shri P V Subba Rao, Member(Technical), Hyderabad** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 17 - Please provide the copy of biometric attendance of **Hon'ble Shri C L Mahar, Member(Technical), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 18 - Please provide the copy of biometric attendance of **Hon'ble Shri Ajay Sharma, Member(Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 19 - Please provide the copy of biometric attendance of **Hon'ble Shri S.K. Pati, Member(Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 20 - Please provide the copy of biometric attendance of **Hon'ble Shri P Dinesha, Member(Judicial), Chennai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 21 - Please provide the copy of biometric attendance of **Hon'ble Mrs. Rachna Gupta, Member(Judicial), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 22 - Please provide the copy of biometric attendance of **Mr. Bineesh Kumar K.S. Registrar** of Customs, Excise and Service Tax Appellate Tribunal.
- Q. No. 23 - When the Biometric system is installed in all benches of CESTAT under which authority of law these officers are exempted and rest staff are forced to do the biometric attendance.
- Q.No. 24- Please provide the Posting policy of Hon'ble Members and Registrar, Deputy and Assistant Registrars, and all other staffs working in CESTAT . In case there is no posting policy please give explanation of not making the posting policy for this very old tribunal till date..

For providing the information the postal order of Rs. 10 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.



Yours faithfully,

Indian Postal order No.

65C 995698

65C 995697

Ashwani Kumar Pandey

Applicant

Address - 209, Om Shree Sadham CHS,

Andhri ghattopar link road,

Above disha hospital, Abalga Nagar,

Ghattopar (W), Mumbai - 84

(21)

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
**NO.26, HADDOWS ROAD, SHASTRI BHAVAN ANNEXE FLOOR, CHENNAI-6**  
PH : 044-28252306, 044-28252878      Mail : cestat@cesta@gmail.com

F. No. RTI Sl.No.11/2019

Date: 14-10-2019

To

Shri. Ashwani Kumar Pandey,  
209, OM Shree Saidham CHS, Andheri Ghatkoper,  
Link Road, Above Disha Hospital,  
Asalfa Nagar,  
Ghatkoper, (W),  
Mumbai 400 084.

Sub: Information under RTI Act 2005 – reg.  
Ref: HQ F.No.14-41/2019/CESTAT/CPIO-ND/2019 received on 04.10.2019

Sir,

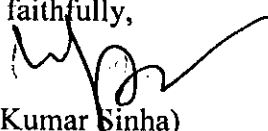
With reference to the above application received at this Bench on 09.10.2019, it is important to note that only such information can be supplied under RTI Act which is available and existing and held by the Public authority or is held under the control of the public authority. The parawise reply/information is as under:-

Q-1 to Q-7 and Q-9 to Q-19 ,Q-21 to Q-24 – Does not pertain to CESTAT, Chennai.  
Q-8 & 20 - Biometric Attendance record of Hon'ble Ms. Sulekha Beevi, C.S, Member (Judicial) and Hon'ble Shri. P. Dinesha, Member (Judicial) is not maintained/available in CESTAT, Chennai.

The above said reply is based on available records in this office. Apart from this if required, you may also inspect the File/Register in respect of your queries (for further details) with prior appointment of the CPIO.

Kindly acknowledge the receipt of the information.

Yours faithfully,

  
(Manoj Kumar Sinha)  
CPIO/Assistant Registrar  
Tel: 044 28252878

Note: If the applicant is aggrieved by the information provided he may appeal to the Hon'ble Ms. Sulekha Beevi, C.S. Judicial Member, 1<sup>st</sup> Appellate Authority, CESTAT, Shastri Bhavan Annexe, 1<sup>st</sup> floor, 26, Haddows Road, Chennai-6 within 30 days.

Copy to:

1. CPIO,CESTAT,  
West block No.2,  
R.K.Puram,  
Sector -I,  
New Delhi -110066.





सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण,

Customs, Excise & Service Tax Appellate Tribunal,

दूसरी मंजिल, बहुमाली भवन असारवा, गिरधरनगर पुल के पास, गिरधरनगर, अहमदाबाद-380004  
2<sup>nd</sup> Floor, Bahumali Bhavan Asarwa, Nr. Girdhar Nagar Bridge, Girdharnagar, Ahmedabad-380004  
(Tele No. 079-29703910 & Fax No. 079-29703912)

I.D.No. 15-08/2019  
Dated: 14.10.2019

To,  
Shri Ashwani Kumar Pandey,  
209, Om Shree Saidham CHS,  
Andheri Ghatkoper Link Road,  
Above Disha Hospital, Asalfa Nagar,  
Ghatkoper(W), MUMBAI-84.

Sub:- Information required under RTI Act, 2005-reg.

Sir,

1. Kindly refer to your RTI application no. RTI/01/2019 dated 25.08.2019 filed before CPIO, Under Secretary (ADICCESTAT), New Delhi. The application has been transferred to this office by CPIO, CESTAT, New Delhi vide letter no. 14-41/CESTAT/CPIO-ND/2019 dated 04.10.2019, received on 07.10.2019.

2. It is clarified that only such information is required to be supplied under the RTI Act 2005 which already existed and is held by the public authority or held under the control of the public authority. The CPIO is not supposed to create information or to interpret information or solve the problems raised by the applicants or to furnish replies to hypothetical questions as per DOPT OM No. 1/69/2007-IR dated 27.02.2008.

3. In this connection, the reply/information of your RTI application point nos. 7, 11 & 23 are relating to this Bench. The reply of question nos. 7, 11 & 23 are as under:-

Point 7 & 11 :- Hon'ble Shri Ramesh Nair, Member(Judicial) & Hon'ble Shri Raju, Member(Technical) of this Bench are not enrolled in biometric attendance due to HQ Circular no. 13012/11/Biometric/CESTAT/CT dated 22.02.2016. A copy of said circular is enclosed herewith, consisting of one page.

Point 23:- Biometric system has been installed in CESTAT, Ahmedabad. Officers & staffs from the level of Deputy Registrar of this office has been enrolled in biometric system as per HQ Circular no. 13012/11/Biometric/CESTAT/CT dated 22.02.2016. Hon'ble Member (Judicial) & Hon'ble Member (Technical) are exempted from Biometric system vide HQ Circular no. 13012/11/Biometric/CESTAT/CT dated 22.02.2016.

4. The applicant is at the liberty to check or inspect the records available with this office on prior permission/appointment to see the information before going to appeal.

5. The First Appellate Authority is Shri Ramesh Nair, Member (Judicial), CESTAT, 2<sup>nd</sup> Floor, Bahumali Bhavan Asarwa, Nr. Girdhar Nagar Bridge, Girdharnagar, Ahmedabad - 380004.

Kindly acknowledge the receipt of the same.

Encl: As above.

(S. K. Tiwari)  
Assistant Registrar/CPIO  
079-29703910 Extn.103

Email ID: [arahmedabad@gmail.com](mailto:arahmedabad@gmail.com)

Copy to :- Computer Section, CESTAT, Ahmedabad-- with request to upload a copy of RTI application & reply on CESTAT website.

✓ CPIO, CESTAT, NEW DELHI



48720/6

19

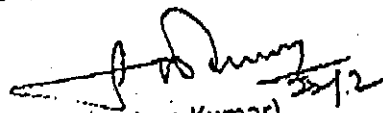
F. No.13012/11/Biometric/CESTAT/CT  
 Customs, Excise and Service Tax Appellate Tribunal  
 West Block No.2, R.K. Puram, New Delhi-110066

Date: 22.02.2016

CIRCULAR

Sub: Biometric Attendance System in CESTAT.

It has been noticed that not all regional Benches of CESTAT has installed Biometric Attendance System for marking attendance and to ensure punctuality. Complaints have been received from the public that the office staff are regularly coming late and leaving the office before the closure of office hours. Rule 3 (1) (ii) of CCS (Conduct) Rules, 1964 mandates that every government servant shall at all times maintain devotion to duty. Habitual late attendance is viewed as conduct unbecoming of a government servant and disciplinary action may be taken against such a government servant. Hence it is informed that punctuality in attendance, not to mention remaining in office during office hours and not to leave before office hours, is to be observed by all officers. Accordingly, Hon'ble President has directed that all officers and staff from the level of deputy registrar shall register in the biometric portal and mark their attendance. Steps are already taken to install uniform biometric machines in all regional Benches where they are not already installed and it is the responsibility of the Head of Office to make it operational and maintain it with periodical review of its functioning including its storage. The software may be installed in the system of the Head of Office and the officer who is immediately supervising the registry. The free software "Time Viewer" shall be downloaded and this will enable the head quarter to review the attendance. A compliance report may be sent to the undersigned within a month's time.

  
 (A. Mohan Kumar)

Registrar

Copy to:

1. All DRs/ARs in regional Benches
2. SPS to Hon'ble Members in regional Benches
3. Under Secretary, Ad 1 C, M/O Finance, D/O Revenue



Urgent

Sh. Rajesh

Ph. attend  
 on previous

---

1

2

(15)

**F. No. 14-41/CESTAT/CPIO-ND/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-41/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Ashwani Kumar Pandey No. NIL dated 28.08.2019 **received by transfer from U.S. Ad.IC**, in this office on 03.10.2019, under RTI Act 2005, the information received from **Administration Section** containing 01 page is enclosed herewith for your reference please.


Therefore, you are requested to please acknowledge the receipt and deposit Rs. Nil (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl:As above

  
CPIO  
CESTAT New Delhi  
Date: 16.10.2019

To

Sh. Ashwani Kumar Pandey,  
209, OM Shree Saidham CHS, Andheri Ghatkoper  
Link Road, Above Disha Hospital, Asalfa Nagar,  
Ghatkoper (W), Mumbai-84.

16/10/19  
**ISSUED ON**  
SIGN. (DISPATCH SECTION)  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI-110066

Copy to:

Sh. S. Bhowmick,  
U.S. to the Govt. of India, Ad.1C (CESTAT),  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.





Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi – 66



Dated : 15.10.2019  
CPIO I.D. No. 14-41/2019

Sub: Information under the RTI Act, 2005 – reg.

With reference to the RTI application no. RTI/01/2019 dated 25.8.2019 filed by Shri Ashwani Kumar Pandey in the Ministry of Finance and transferred to CESTAT by the Ministry by letter dated 19.9.2019, I am directed to give the following information point wise :

- Ans.1. No copy of Bio-metric attendance is maintained.
- Ans.2. May be obtained from CESTAT, Allahabad
- Ans.3. May be obtained from CESTAT, Chandigarh
- Ans.4. May be obtained from CESTAT, Mumbai
- Ans.5. No copy of Bio-metric attendance is maintained.
- Ans.6. May be obtained from CESTAT, Mumbai
- Ans.7. May be obtained from CESTAT, Ahmedabad
- Ans.8. May be obtained from CESTAT, Chennai
- Ans.9. May be obtained from CESTAT, Bangalore
- Ans.10. May be obtained from CESTAT, Kolkata
- Ans.11. May be obtained from CESTAT, Ahmedabad
- Ans. 12. May be obtained from CESTAT, Mumbai
- Ans.13. May be obtained from CESTAT, Allahabad
- Ans.14. No copy of Bio-metric attendance is maintained
- Ans.15. May be obtained from CESTAT, Bangalore
- Ans.16. May be obtained from CESTAT Hyderabad
- Ans.17. No copy of Bio-metric attendance is maintained

Contd...2/-





(16)

- Ans.18. May be obtained from CESTAT, Mumbai
- Ans.19. May be obtained from CESTAT, Mumbai
- Ans.20. May be obtained from CESTAT, Chennai
- Ans.21. No copy of Bio-metric attendance is maintained
- Ans.22. No copy of Bio-metric attendance is downloaded
- Ans.23. The Bio-metric system was installed in Delhi on 27.12.13. Regarding installation of the machine in other benches, the information may be obtained from the concerned regional bench. Regarding the question of authority, the RTI Act does not contemplate giving explanations to the questions of the information seeker.
- Ans.24. Copy of transfer policy of Members is enclosed. There is no transfer policy in respect of other Officers/ staff in CESTAT. Regarding the query why no transfer policy is made it is informed that the RTI Act does not contemplate giving explanations to the questions of the information seeker.

Encl : as above

Singh  
15/12/19

Head Clerk (Admn.)

To

✓  
CPIO, CESTAT, New Delhi



F.No.27/49/06-Ad.IC  
Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*

15 (3)

New Delhi, the 27<sup>th</sup> July, 2006.

**OFFICE ORDER No. - 02/2006**

Subject:- Transfer policy of Members of the Customs Excise & Service Tax Appellate Tribunal (CESTAT). Regarding.

In supersession of the general transfer policy issued vide Department of Revenue letter F.No. 27/39/99-Ad.IC dated 07.01.2000, the following guidelines on the transfer policy of Member(CESTAT) including Vice-Presidents are laid down with the approval of the Competent Authority.

- I) The Initial posting of a Member shall be done by the Central Government in consultation with the President of CESTAT.
- II) Posting to different Benches shall be done by the President having regard ordinarily to the following :-
  - a) A Member, save and except for sufficient and cogent reasons shall not be posted at a place where he had held a judicial office or any office of the Union/State or had been practicing as an Advocate, as the case may be.
  - b) A Member may not be posted at a place where any of his parents, spouse or other close relation is practicing as an Advocate in related matters.
  - c) Save and except for sufficient and cogent reasons the Member shall not be posted at a place for a period exceeding five years. Ordinarily, a member may not be posted at a place where he was earlier posted unless a period of two years has elapsed.

Cont/....

1  
2  
3

(1) (2)

iii) The President shall keep the Government informed about the orders of posting. The Government, if it so thinks fit, shall have the liberty to bring to the notice of the President, CESTAT relevant facts including that transfer and posting of a member is not in conformity with the aforementioned guideline. It shall also be at liberty to bring to the notice of the President any case of extreme hardship which may be faced by a member by reason of such an order of transfer and posting.

iv) The Government shall have further liberty to request the President to transfer a member from a particular Bench when it is in public interest or in exceptional circumstances. The President, CESTAT, shall consider the same in proper perspective. If the President refuses to comply with the request of the Central Government, although the transfer is in public interest, in such a case it would be open to the Central Government to pass the order of transfer.

v) Although it is not necessary that the President should consult the Vice-Presidents, President in all fairness should consult the Vice-Presidents keeping in view the fact that Members are functioning at different places and, thus, it may some times become impossible for the President to know about the intellect or otherwise of the Member for the purpose of his posting, including his efficiency, disposal and other relevant factors, which may be considered by the President in ultimately passing such orders of transfer and posting.

*S.G.P. Verghese*  
(S.G.P. Verghese)

Under Secretary to the Govt. of India.

Copy to :-

1. Sr. P.S. to President, Customs Excise and Service Tax Appellate Tribunal, New Delhi.
2. All the Vice-Presidents /Members of the CESTAT.
3. Shri S. Chandran, Registrar, CESTAT, New Delhi.
4. Pay & Accounts, Officer, Ministry of Finance, Deptt. of Revenue, Church Road Huttments, New Delhi.
5. Office Order folder.

*S.G.P. Verghese*  
(S.G.P. Verghese)

Under Secretary to the Govt. of India.

100

797

15/10/19

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
3<sup>rd</sup>, 4<sup>th</sup> & 5<sup>th</sup> Floor, Jai Centre, 34, P. D'Mello Road, Masjid (E), Mumbai - 9  
Tel. 022-2377 6888(Direct), 2375 4933 (Extn.302) Fax : 2375 4910  
(E-mail: cestatmumbai@gmail.com website: [www.cestatnew.gov.in](http://www.cestatnew.gov.in))

13

RTI ID No. 09/2019-20

Date: 10/10/2019

To,

Shri Aswini Kumar Pandey,  
209, OM Shree Saidham CHS,  
Andheri Ghatkoper Link Road,  
Above Disha Hospital, Asalfa Nagar,  
Ghatkoper (W), Mumbai-400084

Sub: Ref- CPIO RTI ID No. 14-41/2019 dtd 04/10/2019 reg.

Sir,

Please find enclosed herewith information sought by you under RTI Application dtd. 19/09/2019, received on 07/10/2019. As per your requirement all information is enclosed herewith this covering letter which is given by the concerned registry.

~~15/10/19~~

Yours faithfully

(T. Viswa Prakash)  
Deputy Registrar & CPIO  
CESTAT, Mumbai

Copy to:

1. Shri S. Bhowmick,  
U.S. to the Govt. of India,  
Ad. 1C (CESTAT), M/o Finance,  
D/o Revenue, North Block,  
New Delhi-110004.
2. CPIO,  
CESTAT, West Block No. 2,  
R.K. Puram, New Delhi-110066

3129/R  
15/10/19





12

CESTAT/MUM/RTI

Date 09/10/2019

**INFORMATION SOUGHT UNDER RTI ACT, 2005**

Sir,

1. Please refer to RTI Application NO RTI/01/2019 d: 25/08/2019 filed by Shri Ashwani Kumar Pandey, Ghatkopar, Mumbai received in this section on 09/09/2019 under letter bearing RTI ID No. 09/19-20 dated 09/10/2019.

2. Question-wise reply is as under :

S/No	Question No	Reply
1	Q. 4, 6, 12, 15, 18, 19	No such record available/maintained
2	Q. 23	Biometric System installed in CESTAT, Mumbai from 01/06/2016

(T Viswa Prakash)  
Deputy Registrar  
CESTAT MUMBAI

Encls : As above

To,

CPIO, CESTAT, Mumbai

12/10/19



RTI ID No - 09/2019-20

①

F. No. 14-41/CESTAT/CPIO-ND/2019  
Customs, Excise and Service Tax Appellate Tribunal  
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-41/2019

Subject: Information sought under RTI Act, 2005.  
Sir/Madam,


Please refer to RTI application of Shri/Smt. Ashwani Kumar Pandey (No. Nil dated 25.08.2019) **received by transfer from U.S. Ad.1C**, in this office on 03.10.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. 14-41/2019(CESTAT) is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 23.10.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

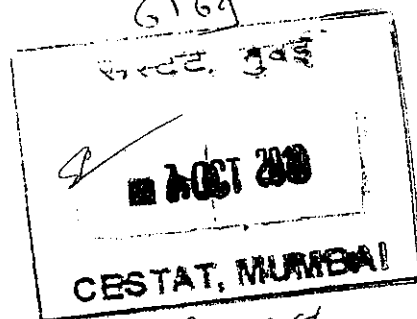
1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 04.10.2019

For Compliance to:

- Per form*
1. Registrar (CESTAT), New Delhi.
  2. CPIO, CESTAT Allahbad. -
  3. CPIO, CESTAT, Chandigarh. -
  4. CPIO, CESTAT, Mumbai. -
  5. CPIO, CESTAT, Ahmedabad. -
  6. CPIO, CESTAT, Chennai. -
  7. CPIO, CESTAT, Hyderabad. -
  8. CPIO, CESTAT, Bangalore. -
  9. CPIO, CESTAT, Kolkata. -



PTO

10

**Copy to: (For Information)**

1. Sh. Ashwani Kumar Pandey,  
209, OM Shree Saidham CHS, Andheri Ghatkoper  
Link Road, Above Disha Hospital, Asalfa Nagar,  
Ghatkoper (W), Mumbai-84.
  
2. Sh. S. Bhowmick,  
U.S. to the Govt. of India, Ad. 1C (CESTAT),  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.

RTI MATTER

F. No. R.20011/132/2019- Ad. 1C(CESTAT)  
Government of India  
Ministry of Finance  
Department of Revenue  
\*\*\*\*\*

North Block, New Delhi,  
Dated 19<sup>th</sup> September, 2019

To,

The CPIO  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi-66

Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.

Sir,

I am to refer to RTI Application dated 25.08.2019 filed by Sh. Ashwani Kumar Pandey, Mumbai received in this office on 18.09.2019. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provision of the RTI Act-2005.

Encl: - As above

Your faithfully,

(S. Bhowmick)  
Under Secretary to the Government of India/ CPIO  
Tele:23095359

Copy to: Sh. Ashwani Kumar Pandey, 209, OM Shree Sai dham CHS. Andhuri Ghatkopar link road, Above Disha Hospital, Asalfa Nagar, Ghatkopar(W), Mumbai - 40: For Information.

2938/R  
1/10/19



Receipt No: - 12 50003/2019/CESTAT  
File No: - R-2004/120/2017-CESTAT  
Computer No - 300123986

*(Handwritten signature)*

25 Aug 2019

RTI/01/2019

To-  
The CPIO  
Under Secretary (AD IC, CESTAT )  
Room No. 245-A  
North Block, New Delhi  
PIN- 110001

Sub- Information under RTI Act, 2005

Sir,  
With due regards I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

- Q. 1. Please provide the copy of biometric attendance of Hon'ble Justice Sri Dilip Gupta, President of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.
- Q 2 - Please provide the copy of biometric attendance of Hon'ble Ms. Archana Wadhawa, Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal Allahabad.
- Q 3 - Please provide the copy of biometric attendance of Hon'ble Sri Ashok Jindal Member (Judicial) of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.
- ✓ Q 4 - Please provide the copy of biometric attendance of Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal.
- ✓ Q 5 - Please provide the copy of biometric attendance of Hon'ble Sri Anil Chaudhary, Member (Judicial), Delhi of Customs, Excise and Service Tax Appellate Tribunal.
- ✓ Q 6 - Please provide the copy of biometric attendance of Hon'ble Sri S.K Mohanti, Member (Judicial), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 7 - Please provide the copy of biometric attendance of Hon'ble Sri Ramesh Nair, Member (Judicial), Ahmedabad bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 8 - Please provide the copy of biometric attendance of Hon'ble Ms. Sulekha Beevi C.S, Member(Judicial), Chennai bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 9 - Please provide the copy of biometric attendance of Hon'ble Shri S.S.Garg, Member(Judicial), Bangalore bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 10 - Please provide the copy of biometric attendance of Hon'ble Shri P.K.Choudhary, Member(Judicial), Kolkata bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 11 - Please provide the copy of biometric attendance of Hon'ble Shri Raju, Member(Technical), Ahmedabad bench of Customs, Excise and Service Tax Appellate Tribunal.
- ✓ Q 12 - Please provide the copy of biometric attendance of Hon'ble Shri C J Mathew, Member(Technical), Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 13 - Please provide the copy of biometric attendance of Hon'ble Shri Anil G. Shakkwar, Member(Technical), Allahabad bench of Customs, Excise and Service Tax Appellate Tribunal

18/9  
Add (RTI) ?  
*(Handwritten signature)*  
19/9/19

o/c

P 70

6

Q 14 - Please provide the copy of biometric attendance of Hon'ble Shri Bijay Kumar, Member(Technical),Delhi bench of Customs, Excise and Service Tax Appellate Tribunal

✓ Q 15 - Please provide the copy of biometric attendance of Hon'ble Shri P.Anjani Kumar,Member(Technical),Banglore bench of Customs, Excise and Service Tax Appellate Tribunal

Q 16 - Please provide the copy of biometric attendance of Hon'ble Shri P V Subba Rao, Member(Technical),Hyderabad bench of Customs, Excise and Service Tax Appellate Tribunal

Q 17 - Please provide the copy of biometric attendance of Hon'ble Shri C L Mahar, Member(Technical),Delhi bench of Customs, Excise and Service Tax Appellate Tribunal

✓ Q 18 - Please provide the copy of biometric attendance of Hon'ble Shri Ajay Sharma, Member(Judicial),Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal

✓ Q 19 - Please provide the copy of biometric attendance of Hon'ble Shri S.K.Pati, Member(Judicial),Mumbai bench of Customs, Excise and Service Tax Appellate Tribunal

Q 20 - Please provide the copy of biometric attendance of Hon'ble Shri P Dinesha, Member(Judicial),Chennai bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 21 - Please provide the copy of biometric attendance of Hon'ble Mrs. Rachna Gupta, Member(Judicial),Delhi bench of Customs, Excise and Service Tax Appellate Tribunal.

Q 22 - Please provide the copy of biometric attendance of Mr. Binesh Kumar K.S. Registrar of Customs, Excise and Service Tax Appellate Tribunal.

Q. No. 23 - When the Biometric system is installed in all benches of CESTAT under which authority of law these officers are exempted and rest staff are forced to do the biometric attendance.

Q.No. 24- Please provide the Posting policy of Hon'ble Members and Registrar, Deputy and Assistant Registrars, and all other staffs working in CESTAT . In case there is no posting policy please give explanation of not making the posting policy for this very old tribunal till date..

installed from

For providing the information the postal order of Rs. 10 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.



Yours faithfully,

Ashwani Kumar Pandey

Applicant

Address - 209, Om Shree Soudham CHS,

Andhri ghatkopar link road,

Above disha hospital, Abalga Nagar,

Ghatkopar (W), Mumbai - 84

Indian Postal order No.

65C 995698

65C 995697



6

**F. No. 14-41/CESTAT/CPIO-ND/2019**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 14-41/2019**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Ashwani Kumar Pandey (No. Nil dated 25.08.2019) **received by transfer from U.S. Ad.1C**, in this office on 03.10.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-41/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 23.10.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

**Note:-**

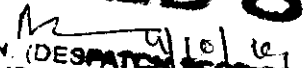
1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.

Encl: As above.

  
CPIO  
CESTAT New Delhi  
Date: 04.10.2019

**For Compliance to:**

1. Registrar (CESTAT), New Delhi.
2. CPIO, CESTAT Allahbad. -
3. CPIO, CESTAT, Chandigarh. -
4. CPIO, CESTAT, Mumbai. - ✓
5. CPIO, CESTAT, Ahmedabad. -
6. CPIO, CESTAT, Chennai. -
7. CPIO, CESTAT, Hyderabad. -
8. CPIO, CESTAT, Bangalore. -
9. CPIO, CESTAT, Kolkata. -

**ISSUED ON**  
  
SIGN. (DESPATCH SECTION)  
CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI-110006

PTO

*J. (7/10/19)*  
*4/10/19*

*9C*



6

**Copy to: (For Information)**

1. Sh. Ashwani Kumar Pandey,  
209, OM Shree Saidham CHS, Andheri Ghatkoper  
Link Road, Above Disha Hospital, Asalfa Nagar,  
Ghatkoper (W), Mumbai-84.
2. Sh. S. Bhowmick,  
U.S. to the Govt. of India, Ad.1C (CESTAT).,  
M/o Finance, D/o Revenue,  
North Block, New Delhi-110004.



**RTI MATTER**

**F. No. R.20011/132/2019- Ad. 1C(CESTAT)**

**Government of India  
Ministry of Finance  
Department of Revenue**

\*\*\*\*\*

North Block, New Delhi,  
Dated 19<sup>th</sup> September, 2019

To,

✓  
The CPIO  
CESTAT, West Block No.2,  
R.K. Puram, New Delhi-66

sh. Mahesh's sgh  
10/9/19  
sh

**Subject: - Transfer of RTI Application u/s 6(3) of the RTI Act-reg.**

Sir,

I am to refer to RTI Application dated 25.08.2019 filed by Sh. Ashwani Kumar Pandey, Mumbai received in this office on 18.09.2019. The same is transferred under section 6(3) of the RTI Act for providing the requisite information directly to the applicant in terms of the provision of the RTI Act-2005.

**Encl: - As above**

NA  
5/10/19

Your faithfully,

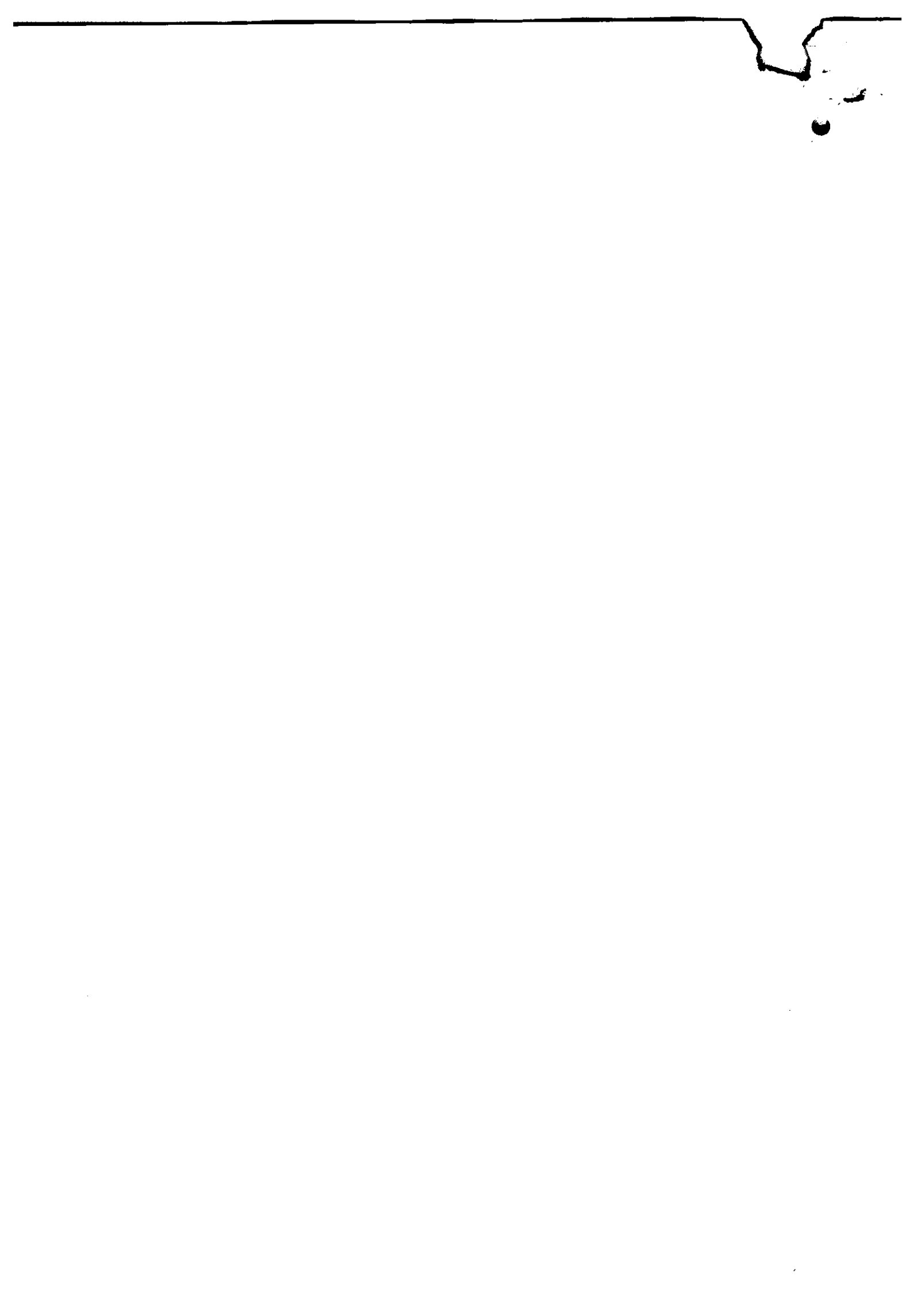
(S. Bhowmick)

**Under Secretary to the Government of India/ CPIO**

**Tele:23095359**

**Copy to: Sh. Ashwani Kumar Pandey, 209, OM Shree Sai dham CHS. Andheri Ghatkopar link road, Above Disha Hospital, Asalfa Nagar, Ghatkopar(W), Mumbai – 84: For Information.**

2938/R  
1/10/19



313

18/09/2019

Receipt No: - 1250023/2019/CESTAT  
File No: - R-2001/132/2019-CESTAT  
Computer No - 300423986.

RTI/01/2019

25 Aug 2019

To-  
The CPIO  
Under Secretary (AD IC. CESTAT )  
Room No. 245-A  
North Block, New Delhi  
PIN- 110001

3

Sub- Information under RTI Act, 2005

Sir,

With due regards I submit the following questions for providing the information under the Right to Information Act, 2005. I am a citizen of India and the information which cannot be denied to the parliament of India that can not be denied to me. The information is required from 01 Jan 2019 till date of providing the information. It is requested to provide the address of web page on which the information will be available for access to the general public of India.

- Q. 1. Please provide the copy of biometric attendance of **Hon'ble Justice Sri Dilip Gupta, President** of Customs, Excise and Service Tax Appellate Tribunal at New Delhi.
- Q 2 - Please provide the copy of biometric attendance of **Hon'ble Ms. Archana Wadhwa, Member (Judicial)** of Customs, Excise and Service Tax Appellate Tribunal Allahabad.
- Q 3 - Please provide the copy of biometric attendance of **Hon'ble Sri Ashok Jindal Member (Judicial)** of Customs, Excise and Service Tax Appellate Tribunal of Chandigarh Bench.
- Q 4 - Please provide the copy of biometric attendance of **Hon'ble Sri D.M. Mishra, Member (Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 5 - Please provide the copy of biometric attendance of **Hon'ble Sri Anil Chaudhary, Member (Judicial), Delhi** of Customs, Excise and Service Tax Appellate Tribunal.
- Q 6 - Please provide the copy of biometric attendance of **Hon'ble Sri S.K Mohanti, Member (Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 7 - Please provide the copy of biometric attendance of **Hon'ble Sri Ramesh Nair, Member (Judicial), Ahmedabad** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 8 - Please provide the copy of biometric attendance of **Hon'ble Ms. Sulekha Beevi C.S, Member(Judicial), Chennai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 9 - Please provide the copy of biometric attendance of **Hon'ble Shri S.S.Garg, Member(Judicial), Bangalore** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 10 - Please provide the copy of biometric attendance of **Hon'ble Shri P.K.Choudhary, Member(Judicial), Kolkata** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 11 - Please provide the copy of biometric attendance of **Hon'ble Shri Raju, Member(Technical), Ahmedabad** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 12 - Please provide the copy of biometric attendance of **Hon'ble Shri C J Mathew, Member(Technical), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 13 - Please provide the copy of biometric attendance of **Hon'ble Shri Anil G. Shakkarwar, Member(Technical), Allahabad** bench of Customs, Excise and Service Tax Appellate Tribunal

18/9  
A20 (27/08/19)  
19/9/19.

o/c

P 70





2

- Q 14 - Please provide the copy of biometric attendance of **Hon'ble Shri Bijay Kumar, Member(Technical), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 15 - Please provide the copy of biometric attendance of **Hon'ble Shri P. Anjani Kumar, Member(Technical), Bangalore** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 16 - Please provide the copy of biometric attendance of **Hon'ble Shri P V Subba Rao, Member(Technical), Hyderabad** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 17 - Please provide the copy of biometric attendance of **Hon'ble Shri C L Mahar, Member(Technical), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 18 - Please provide the copy of biometric attendance of **Hon'ble Shri Ajay Sharma, Member(Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 19 - Please provide the copy of biometric attendance of **Hon'ble Shri S.K.Pati, Member(Judicial), Mumbai** bench of Customs, Excise and Service Tax Appellate Tribunal
- Q 20 - Please provide the copy of biometric attendance of **Hon'ble Shri P Dinesha, Member(Judicial), Chennai** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 21 - Please provide the copy of biometric attendance of **Hon'ble Mrs. Rachna Gupta, Member(Judicial), Delhi** bench of Customs, Excise and Service Tax Appellate Tribunal.
- Q 22 - Please provide the copy of biometric attendance of **Mr. Bineesh Kumar K.S. Registrar** of Customs, Excise and Service Tax Appellate Tribunal.
- Q. No. 23 - When the Biometric system is installed in all benches of CESTAT under which authority of law these officers are exempted and rest staff are forced to do the biometric attendance.
- Q.No. 24- Please provide the Posting policy of Hon'ble Members and Registrar, Deputy and Assistant Registrars, and all other staffs working in CESTAT . In case there is no posting policy please give explanation of not making the posting policy for this very old tribunal till date..

For providing the information the postal order of Rs. 10 is Annexed. I am ready and willing to pay the required fee for providing information on availability of information.

Yours faithfully,

Ashwani Kumar Pandey  
Applicant  
Address - 209, Om Shree Sadhan CHS,  
Andhuni ghatkopar link road,  
Above disha hospital, Abalga Nagar,  
Ghatkopar (W), Mumbai - 84

Indian postal order no.

65C 995698  
65C 995697





